

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
B M G CHEMICALS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	B M G CHEMICALS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25/09/1997
3. Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110MH1997PTC110688
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 216-A Gokul Arcade, Subhas Road, Vile Parle (East), Mumbai, Maharashtra, India, 400057 Principal Office: 504/505, Anand Milan Complex, Opp. Navrangpura Jain Darasor, Navrangpura, Ahmedabad-380 009
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced: 25.08.2025
7. Estimated date of closure of insolvency resolution process	21 February 2026 (subject to any further extension in accordance with Section 12 of the Insolvency and Bankruptcy Code, 2016)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Palak Swapnil Desai IBBI/IPA-001/IP-P01517/2019-2020/12515
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 901, 9th Floor, Park Vistas, Opp. Lalubhai Park, Near MTNL, Andheri (W), Mumbai-400 058 Email: palakdesai77@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 901, 9th Floor, Park Vistas, Opp. Lalubhai Park, Near MTNL, Andheri (W), Mumbai-400 058 Process Email id: cirp.bmgchemicals@gmail.com
11. Last date for submission of claims	8th September, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the B M G CHEMICALS PRIVATE LIMITED on 25.08.2025.

The creditors of B M G CHEMICALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 08.09.2025 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Copy of Claim forms can be downloaded from <https://www.ibbi.gov.in/home/downloads> or sending an email to IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27/08/2025

Place: Mumbai

Palak Swapnil Desai
IBBI/IPA-001/IP-P01517/2019-2020/12515
(Interim Resolution Professional)
In the Matter of B M G CHEMICALS PRIVATE LIMITED
AFA No: AA1/12515/02/31
(valid till 31st Dec 2025)



ઇન્વેસ્ટમેન્ટ બેંક લીમીટેડ

સંપત્તિ અને ફાઇનાન્સ સેવાઓ પૂરી પાડેલો હાઇ સ્પેડ પેસેવી માળ, પ્લોટ નં. ૫૭ અને ૫૭/૧, સેક્ટર નં. ૧૭, ઉમેડાવાઈડી સોનીયા પાસે, એમનાઈડીસી, અંદોર (ઈસ્ટ), મુંબઈ-૪૦૦૦૬૩

માંગણા નોટીસ પ્રકાશન

સિક્કોરીટાઈઝેશન અને રીફાઈન્ડેન્સ આઉટ ફાચનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ની કલમ ૧૩(૨) હેઠળ જારી કરાયેલ નોટીસ

આથી નોટીસ આપવામાં આવે છે કે નીચેના દેવાદારો/જમીનદારો બેંક પાસેથી રકમના ઘૂરા લેવાયેલ નીચે જણાવેલ ક્રેડિટ સવલતોની ચુકવણીમાં કસ્ટોર કર્યો છે અને જણાવેલ સવલત બેંક ઘૂરા નોન-પરફોર્મિંગ એસેટ તરીકે વર્ગીકૃત કરેલ છે. જણાવતું કે રકમના ઘૂરા જાણીતા સરનામા પર રુપરૂંડે પોસ્ટ માર્ડર સરકુડી એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ તેમને જારી કરાયેલ નોટીસ બંધાવવા પર પસંદ કરી લેવી અને આથી તેમણે તે અને જાહેર નોટીસના બંધાવવામાં આવે છે. નોટીસની વેલવણી જાણીતાના પાસા લેવાઈ રહી છે. ઉપરોક્ત દેવાદારો, સહ-દેવાદારો અને અથવા તેમના જમીનદારો (બોનુ લોય લો) આ નોટીસની વેલવણી ૬૦ દિવસની અંદર બાકી ચુકવણી કરવાની સલાહ છે, જેમાં નિષ્કળ જતાં, સિક્કોરીટાઈઝેશન અને રીફાઈન્ડેન્સ ઓફ ફાચનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ એક્ટ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ની જોગવાઈઓ મુજબ અન્યા પાલવા લેવામાં આવશે. એક્ટની કલમ ૧૩ની પેટા કલમ (૧૩)ની જોગવાઈઓ પ્રત્યે દેવાદારો/જમીનદારોએ દેવાદારોને તેમની આગોતરી લેખીત મંજૂરી વગર વેચાણ, અથવા અન્ય રીતે સિક્કોરીટી મિલકતને લેવાઈ શકાય માટે હેઠાઈ નથી.

ક્રમ નં.	દેવાદારનું નામ / સરનામું	સિક્કોરીટી એસેટની વિગત
૧	લોન એકાઉન્ટ નંબર : GRR00830N લોનની રકમ : રૂ. ૧૦૦૦૦૦/- માંગણા નોટીસની તારીખ : ૧૨-૦૨-૨૦૨૫ એન્ફોર્સમેન્ટની તારીખ : ૦૬-૦૪-૨૦૨૫ બાકી રકમ : રૂ. ૧૬૬૫૫૫.૨૨/- (રૂપિયા સાત લાખ પાંચપચાસ હજાર પાંચસો પાસા અને બાવીસ પેસા પુરા) ૧૧ જુલાઈ, ૨૦૨૫ (દેવાદાર અને સીએચઆર) ૧. શ્રી દિવાનજીવિંદ મહોળસિંહ ઝાલા અને ૨. શ્રી મોહનજીવિંદ જુવાનસિંહ ઝાલાના પુત્ર, શ્રી આચાર્યસિંહ ઘુરા, રવલ હાલિસિંગ ઝાલા, કનડાર ૨, એલ-૧-૭૬, રવિ પાંચ પાણ, કાલાવાડ રોડ, રાજોલ-૩૬૦૦૦૫. (સહ-દેવાદાર) ૩. શ્રીમતી ધર્મિબાબા દિવાનજીવિંદ ઝાલા જે શ્રી દિવાનજીવિંદ મહોળસિંહ ઝાલાના પત્ની, શ્રી આચાર્યસિંહ ઘુરા, રવલ હાલિસિંગ ઝાલા, કનડાર ૨, એલ-૧-૭૬, રવિ પાંચ પાણ, કાલાવાડ રોડ, રાજોલ-૩૬૦૦૦૫.	કન્વર્સિબલ રેસીડેન્સીયલ મિલકત ફોરફન ૯૭.૭૦ ચો.મી., માના મીલ, દેવચંદ્ર સર્વે નં. ૧૦૨ પેટી, ગુજરાત ગુફ રિમોવાલ ઓફ એસેટ/બેલેન્સીંગ એક્ટ, પેટી હાલિસિંગ ઝાલા, ૧૦૬/૧/૦૬, વિનો રાજોલ, અને ૨૬ વિનો રાજોલ, માનેની શ્રી દિવાનજીવિંદ મહોળસિંહ ઝાલાના નામે રહેલ મિલકતના તમામ ભાગ અને હિસ્સા. પુર્વ: રોડ, પશ્ચિમ: બેલક એવ/૧/૧૮, ઉત્તર: બેલક નં.એવ/૧/૧૮, દક્ષિણ: બેલક નં. એવ/૧/૧૮.

તારીખ : ૨૭-૦૮-૨૦૨૫
સ્થાન : ગુજરાત
સહી/ અધિકૃત અધિકારી
ઇન્વેસ્ટમેન્ટ બેંક લીમીટેડ વતી

યુ ઓ કેપિટલ લીમીટેડ

૨થો માળ, ટાવર ૩, એલિયા વિજયસેક પાર્ક, એલવોડીસ રોડ, કુર્લ, મુંબઈ-૪૦૦૦૦૭

ક્રમ નં.	દેવાદાર (સે)નું નામ	માંગણા નોટીસની તારીખ અને રકમ
૧	૧) રિફાઈન્ડેન્સ પેટેન્ટિંગ, ૨) એસ વાનમ પાર્ટિલ, ૩) રતના રમેશ પાર્ટિલ, ૪) દલિપ એસવાભા પાર્ટિલ લોન : UGSUPSS0000057597	માંગણા નોટીસની તારીખ : ૦૮-૦૮-૨૦૨૫ રકમ : રૂ. ૧૧૨૦૦૦૫.૦૦/- (રૂપિયા એક કરોડ એગ્રાવીસ લાખ સાત હજાર બસો પચાસી પુરા) ૦૧-૦૮-૨૦૨૫ મુજબ

સિક્કોરીટી મિલકત (ત) ની વિગત : પ્લોટ નં. ૧૦, દક્ષિણ બાજુનો લામ ફોરફન આશરે ૨૯૬.૬૨ ચો.મી. (૧૬૭ ચો. ફુટ), પ્લોટ નં. એ/૦૩, 'એલુવિલ વિલર ટાઈનલિપ', મુકામ-જમીનનો ફિટી સર્વે નંબર નં. ૧૧/૧૨૨, સર્વે નં. ૨૦૮/એ/૩, ફોરફન આશરે ૭૪૨૭ ચો.મી., મુકામ-ગામ-વાંપી, પેટા વિનો-પાર્ટી, વિનો-વલસાડ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : રવલ કિડ મુખર્જી : ઉત્તર : હિસ્સા નં. ૧૧, દક્ષિણ : હિસ્સા નં. ૬, પુર્વ : પડખેનો સર્વે નં. ૩૧૬, પશ્ચિમ : અંદોરની રસ્તા

આથી દેવાદાર(સે) તેમજ ઉપરોક્ત નોટીસના આધારે આધિકારી તરીકે એક્ટ હેઠળ નિયમ ૩ સાથે વંચાતી એક્ટની કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો રુખ, કલમ ૧૩(૨) હેઠળ ઉપરોક્ત નોટીસ(સે) જારી કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવતું હતું. નીચે સહી કરનાર વિદેયકુર્ણી રીતે માને છે કે દેવાદાર(સે) ઉપર ચુકવણી નોટીસ(સે) નો સેવામાં ટાપી રહ્યા છે, તેથી ઉપરોક્ત નોટીસની સેવાને નિયમો મુજબ જારી અને પ્રકાશન ઘૂરા અમલમાં મુકવામાં આવી રહી છે. ઉપરોક્ત નોટીસ(સે) ની વિગતોની તારીખ સુધી ચકાસવામાં આવે છે.

આથી દેવાદાર(સે) તેમજ ઉપરોક્ત નોટીસના આધારે આધિકારી તરીકે એક્ટ હેઠળ નિયમ ૩ સાથે વંચાતી એક્ટની કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો રુખ, કલમ ૧૩(૨) હેઠળ ઉપરોક્ત નોટીસ(સે) જારી કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવતું હતું. નીચે સહી કરનાર વિદેયકુર્ણી રીતે માને છે કે દેવાદાર(સે) ઉપર ચુકવણી નોટીસ(સે) નો સેવામાં ટાપી રહ્યા છે, તેથી ઉપરોક્ત નોટીસની સેવાને નિયમો મુજબ જારી અને પ્રકાશન ઘૂરા અમલમાં મુકવામાં આવી રહી છે. ઉપરોક્ત નોટીસ(સે) ની વિગતોની તારીખ સુધી ચકાસવામાં આવે છે.

આથી દેવાદાર(સે) તેમજ ઉપરોક્ત નોટીસના આધારે આધિકારી તરીકે એક્ટ હેઠળ નિયમ ૩ સાથે વંચાતી એક્ટની કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો રુખ, કલમ ૧૩(૨) હેઠળ ઉપરોક્ત નોટીસ(સે) જારી કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવતું હતું. નીચે સહી કરનાર વિદેયકુર્ણી રીતે માને છે કે દેવાદાર(સે) ઉપર ચુકવણી નોટીસ(સે) નો સેવામાં ટાપી રહ્યા છે, તેથી ઉપરોક્ત નોટીસની સેવાને નિયમો મુજબ જારી અને પ્રકાશન ઘૂરા અમલમાં મુકવામાં આવી રહી છે. ઉપરોક્ત નોટીસ(સે) ની વિગતોની તારીખ સુધી ચકાસવામાં આવે છે.

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જના સ્મોલ ફાચનાન્સ બેંક સરકુડી એક્ટ ૨૦૦૨ ની કલમ ૧૩(૮) સાથે વંચાતા સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એન્ફોર્સમેન્ટ નિયમોના નિયમ ૮(૫) અને (૬) હેઠળ વેચાણના આશયની નોટીસ

આથી તમે નીચે જણાવેલ દેવાદારો, સહ-દેવાદારો, જમીનદારો અને ગીરવેદારોએ જના સ્મોલ ફાચનાન્સ બેંક લીમીટેડ પાસેથી તમારી સ્થાવર મિલકતોના ગીરો ઘૂરા લોન મેળવી છે. તમો તમામ ઘૂરા કરાયેલ કસુરના પરિણામે તમારા લોન એકાઉન્ટ નોન-પરફોર્મિંગ એસેટ તરીકે વર્ગીકૃત થયા છે, આથી જના સ્મોલ ફાચનાન્સ બેંક લીમીટેડ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ હેઠળ અને સિક્કોરીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે જણાવેલ એક્ટની કલમ ૧૩(૨) ના હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરી કોલમ નં. ૩ માં જણાવેલ દેવાદારો(સહ-દેવાદારો/જમીનદારો/ગીરવેદારોને નોટીસની જાણવાની તારીખથી ૬૦ દિવસની અંદર નોટીસમાં જણાવેલ રકમ તેના પરના ચકડત વ્યાજસહીત ચુકવી જવા માટે જણાવતું હતું. જના સ્મોલ ફાચનાન્સ બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સરકુડી એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ મિલકતોનો કબજો કોલમ નં. ૫ માં જણાવેલ તારીખે લઇ લીધો છે. ખાસ કરીને દેવાદાર/સહ-દેવાદાર/જમીનદાર/ગીરવેદારોને જાણ કરવામાં આવે છે અને આ નોટીસની તારીખથી ૩૦ દિવસની અંદર કોલમ નં. ૬ માં જણાવેલ બાકી રકમ પરત ચુકવવા જણાવવામાં આવે છે.

ક્રમ નં.	લોન એકાઉન્ટ નંબર	દેવાદાર / સહ-દેવાદાર/ જમીનદાર / ગીરવેદારનું નામ	૧૩-૨ નોટીસ તારીખ	કબજાની તારીખ	સાથે બાકી રકમ
૧	૧૫૫૧૪૨૦૦૨૦૨૪૨	(૧) દિવાનજીવિંદ મહોળસિંહ ઝાલા, (૨) કોટી દેવી	૧૦/૦૩/૨૦૨૫	૧૦/૦૪/૨૦૨૫	રૂ. ૫૨,૦૮,૫૧૬.૬૦ (રૂપિયા બાવન લાખ આઠ હજાર પાંચસો સો અને બેવું પેસા પુરા)

સિક્કોરીટી એસેટની વિગત : પ્લોટ નં. ૭, સોટી સર્વે નં. ૫૭૪૭ (મ્યુનિસિપલ ટેમ્પોનેન્ટ નં. એસ/૫૪૩/૦૩૯૫/૦૦/૧૦૧/૫૬/૧) (મ્યુનિસિપલ સેલેન્સ નં. ૭૪૭૬, ૭૪૭૬-૧-૧ અને ૭૪-૭૬-૧-૨), એરિયા ફોરફન ૬૬૫ ચો.ફુટ એટલે કે ૬૧.૪૦૮૯ ચો.મી. ઘરાવતી (સોટી સર્વે મુજબ ફોરફન ૬૬.૩૩ ચો.મી.), રેવન્યુ સર્વે નં. ૬૭ અને ૬૮ પેટી સોટી સર્વે નં. ૫૭૪૭, સોટી સર્વે વોર્ડ/મેજેસ્ટ્રેટ ઘોષા, તાલુકો અસરવા, ડિસ્ટ્રીક્ટ અમદાવાદ, ન્યુ બંચાલ એરિયા, સેન્ટ ઝેવિયર્સ સુકુડી એક્ટ, કુબેરગર, સૈમ્બુ ઘોષા ખાતેની ફીલ્ડ સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પુર્વ: પ્લોટ નં. ૮, પશ્ચિમ: સેરી, ઉત્તર: રોડ, દક્ષિણ: પ્લોટ નં. ૨.

(૧) મેસર્સ શ્રી સાંચ રોડ એજન્સી (પ્રોપરાયટરશિપ પેટી), જેના પ્રોપરાયટર શ્રી જાની સુરેશવા દિવાલવા, (૨) શ્રીમતી શ્રી મનમુદુવી સુરેશવા

રૂ. ૨૮,૪૧,૯૧૬.૬૬

૧૫૫૨૬૪૨૦૦૦૧૧૦

(૧) મેસર્સ શ્રી સાંચ રોડ એજન્સી (પ્રોપરાયટરશિપ પેટી), જેના પ્રોપરાયટર શ્રી જાની સુરેશવા દિવાલવા, (૨) શ્રીમતી શ્રી મનમુદુવી સુરેશવા

રૂ. ૨૮,૪૧,૯૧૬.૬૬

સિક્કોરીટી એસેટની વિગત : મિલકત-૧ : શોપ નં. ૨૩૪, ફોરફન આશરે ૨૯૬ ચો. ફુટ આશરે ૨૭.૬૨ ચો.મી. સુપર મિલ્ટ અપ એરિયા અને ફોરફન આશરે ૧૫૮.૬૦ ચો.મી. કાઉન્ટ એરિયા, બીજો માળ, તેમજ જમીનનો ન વહેંચાયેલ પ્રોજેક્ટ હિસ્સો, 'રાય વલ્ડ' તરીકે જાણીતી રસ્તા, સુરેશવા પાસેની રેવન્યુ સર્વે નં. ૬૪/૨-૧, બેલક નં. ૧૦૨, ફોરફન ૧૦૨૦૨૭ ચો.મી., ટીપી રસ્તા નં. ૮ (પાલખોર), ફાચન પ્લોટ નં. ૬૮, ફોરફન ૭૪૨૮.૦૦ ચો.મી., પેટી પ્લોટ નં. ૨, ફોરફન ૫૫૨૬.૦૦ ચો.મી., મોજે-પાલખોર, અસરવા તાલુકો, રુપરૂંડેશન વિનો અને પેટા વિનો-સુરત પાસેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : ઉત્તર : નેશનલ પ્લોટ નં. ૧, દક્ષિણ : ૧૮ મીટરનો રોડ, પુર્વ : ૧૮ મીટરનો રોડ, પશ્ચિમ : એક.પી. નં. ૧૦૧

મિલકત-૨ : શોપ નં. ૨૩૫, ફોરફન આશરે ૨૯૬ ચો. ફુટ આશરે ૨૭.૬૬ ચો.મી. સુપર મિલ્ટ અપ એરિયા અને ફોરફન આશરે ૧૫૮.૬૦ ચો.મી. કાઉન્ટ એરિયા, બીજો માળ, તેમજ જમીનનો ન વહેંચાયેલ પ્રોજેક્ટ હિસ્સો, 'રાય વલ્ડ' તરીકે જાણીતી રસ્તા, સુરેશવા પાસેની રેવન્યુ સર્વે નં. ૬૪/૨-૧, બેલક નં. ૧૦૨, ફોરફન ૧૦૨૦૨૭ ચો.મી., ટીપી રસ્તા નં. ૮ (પાલખોર), ફાચન પ્લોટ નં. ૬૮, ફોરફન ૭૪૨૮.૦૦ ચો.મી., પેટી પ્લોટ નં. ૨, ફોરફન ૫૫૨૬.૦૦ ચો.મી., મોજે-પાલખોર, અસરવા તાલુકો, રુપરૂંડેશન વિનો અને પેટા વિનો-સુરત પાસેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : ઉત્તર : નેશનલ પ્લોટ નં. ૧, દક્ષિણ : ૧૮ મીટરનો રોડ, પુર્વ : ૧૮ મીટરનો રોડ, પશ્ચિમ : એક.પી. નં. ૧૦૧

મિલકત-૩ : શોપ નં. ૨૩૫, ફોરફન આશરે ૨૯૬ ચો. ફુટ આશરે ૨૭.૬૬ ચો.મી. સુપર મિલ્ટ અપ એરિયા અને ફોરફન આશરે ૧૫૮.૬૦ ચો.મી. કાઉન્ટ એરિયા, બીજો માળ, તેમજ જમીનનો ન વહેંચાયેલ પ્રોજેક્ટ હિસ્સો, 'રાય વલ્ડ' તરીકે જાણીતી રસ્તા, સુરેશવા પાસેની રેવન્યુ સર્વે નં. ૬૪/૨-૧, બેલક નં. ૧૦૨, ફોરફન ૧૦૨૦૨૭ ચો.મી., ટીપી રસ્તા નં. ૮ (પાલખોર), ફાચન પ્લોટ નં. ૬૮, ફોરફન ૭૪૨૮.૦૦ ચો.મી., પેટી પ્લોટ નં. ૨, ફોરફન ૫૫૨૬.૦૦ ચો.મી., મોજે-પાલખોર, અસરવા તાલુકો, રુપરૂંડેશન વિનો અને પેટા વિનો-સુરત પાસેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : ઉત્તર : નેશનલ પ્લોટ નં. ૧, દક્ષિણ : ૧૮ મીટરનો રોડ, પુર્વ : ૧૮ મીટરનો રોડ, પશ્ચિમ : એક.પી. નં. ૧૦૧

નીચે લેખી કે દેવાદાર/સહ-દેવાદાર/જમીનદાર/ગીરવેદારને આથી આ નોટીસ પ્રિસ્ટિટ ઘયાની તારીખથી ૩૦ દિવસની અંદર ઉપર જણાવેલ રકમ તેમજ અન્ય અધિકારીને જાણ કરવામાં આવે છે અને નિષ્કળ જતાં સિક્કોરીટી એસેટ એન્ફોર્સમેન્ટ એક્ટ હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવવામાં આવે છે, જેમાં નિષ્કળ જતાં સિક્કોરીટી એસેટ એન્ફોર્સમેન્ટ એક્ટ હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવવામાં આવે છે.

તારીખ : ૨૭-૦૮-૨૦૨૫, સ્થાન : ગુજરાત
સહી/ અધિકૃત અધિકારી
જના સ્મોલ ફાચનાન્સ બેંક લીમીટેડ વતી

આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ

(યુની કૅપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટ) (CIN: L681107N2014PLC097792)

રુપરૂંડે એક્ટ ૨૦૦૨ ની કલમ ૧૩(૮) સાથે વંચાતા સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એન્ફોર્સમેન્ટ નિયમોના નિયમ ૮(૫) અને (૬) હેઠળ વેચાણના આશયની નોટીસ

આથી તમે નીચે જણાવેલ દેવાદારો, સહ-દેવાદારો, જમીનદારો અને ગીરવેદારોએ આઈડીએફસી બેંક લીમીટેડ પાસેથી તમારી સ્થાવર મિલકતોના ગીરો ઘૂરા લોન મેળવી છે. તમો તમામ ઘૂરા કરાયેલ કસુરના પરિણામે તમારા લોન એકાઉન્ટ નોન-પરફોર્મિંગ એસેટ તરીકે વર્ગીકૃત થયા છે, આથી આઈડીએફસી બેંક લીમીટેડ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ હેઠળ અને સિક્કોરીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે જણાવેલ એક્ટની કલમ ૧૩(૨) ના હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરી કોલમ નં. ૩ માં જણાવેલ દેવાદારો(સહ-દેવાદારો/જમીનદારો/ગીરવેદારોને નોટીસની જાણવાની તારીખથી ૬૦ દિવસની અંદર નોટીસમાં જણાવેલ રકમ તેના પરના ચકડત વ્યાજસહીત ચુકવી જવા માટે જણાવતું હતું. આઈડીએફસી બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સરકુડી એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ મિલકતોનો કબજો કોલમ નં. ૫ માં જણાવેલ તારીખે લઇ લીધો છે. ખાસ કરીને દેવાદાર/સહ-દેવાદાર/જમીનદાર/ગીરવેદારોને જાણ કરવામાં આવે છે અને આ નોટીસની તારીખથી ૩૦ દિવસની અંદર કોલમ નં. ૬ માં જણાવેલ બાકી રકમ પરત ચુકવવા જણાવવામાં આવે છે.

ક્રમ નં.	લોન એકાઉન્ટ નંબર	દેવાદાર/સહ-દેવાદાર/ જમીનદાર/ગીરવેદારનું નામ	માંગણા નોટીસની તારીખ અને રકમ		
			તારીખ	બાકી રકમ (રૂ.)	
૧	૬૨૫૦૦૧૨૨	(૧) વલ્લભજી દુરુણ ઠાકોર, ૨. ઠાકોર કંકુબેન	૧૦/૦૩/૨૦૨૫	૧૦/૦૪/૨૦૨૫	રૂ. ૫૨,૦૮,૫૧૬.૬૦ (રૂપિયા બાવન લાખ આઠ હજાર પાંચસો સો અને બેવું પેસા પુરા)
૨	૨૨૮૮૩૪૨૫	૧. અસરકાબાઈ રહિમભાઈ મકનનોજીયા, ૨. હામીદબેન એ. એસરકાબાઈ રહિમભાઈ મકનનોજીયા, ૩. લાક્ષ્મીબેન રહિમભાઈ મકનનોજીયા	૧૦/૦૩/૨૦૨૫	૧૦/૦૪/૨૦૨૫	રૂ. ૨૮,૪૧,૯૧૬.૬૬

સિક્કોરીટી એસેટની વિગત : પ્લોટ નં. ૭, સોટી સર્વે નં. ૫૭૪૭ (મ્યુનિસિપલ ટેમ્પોનેન્ટ નં. એસ/૫૪૩/૦૩૯૫/૦૦/૧૦૧/૫૬/૧) (મ્યુનિસિપલ સેલેન્સ નં. ૭૪૭૬, ૭૪૭૬-૧-૧ અને ૭૪-૭૬-૧-૨), એરિયા ફોરફન ૬૬૫ ચો.ફુટ એટલે કે ૬૧.૪૦૮૯ ચો.મી. ઘરાવતી (સોટી સર્વે મુજબ ફોરફન ૬૬.૩૩ ચો.મી.), રેવન્યુ સર્વે નં. ૬૭ અને ૬૮ પેટી સોટી સર્વે નં. ૫૭૪૭, સોટી સર્વે વોર્ડ/મેજેસ્ટ્રેટ ઘોષા, તાલુકો અસરવા, ડિસ્ટ્રીક્ટ અમદાવાદ, ન્યુ બંચાલ એરિયા, સેન્ટ ઝેવિયર્સ સુકુડી એક્ટ, કુબેરગર, સૈમ્બુ ઘોષા ખાતેની ફીલ્ડ સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પુર્વ: પ્લોટ નં. ૮, પશ્ચિમ: સેરી, ઉત્તર: રોડ, દક્ષિણ: પ્લોટ નં. ૨.

(૧) મેસર્સ શ્રી સાંચ રોડ એજન્સી (પ્રોપરાયટરશિપ પેટી), જેના પ્રોપરાયટર શ્રી જાની સુરેશવા દિવાલવા, (૨) શ્રીમતી શ્રી મનમુદુવી સુરેશવા

રૂ. ૨૮,૪૧,૯૧૬.૬૬

૧. અસરકાબાઈ રહિમભાઈ મકનનોજીયા, ૨. હામીદબેન એ. એસરકાબાઈ રહિમભાઈ મકનનોજીયા, ૩. લાક્ષ્મીબેન રહિમભાઈ મકનનોજીયા

રૂ. ૨૮,૪૧,૯૧૬.૬૬

આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ (યુની કૅપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટ) ની નીચે સહી કરનાર અધિકૃત અધિકારીએ સરકુડી એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવવામાં આવે છે.

આઈડીએફસી બેંક લીમીટેડ (યુની કૅપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટ) ની નીચે સહી કરનાર અધિકૃત અધિકારીએ સરકુડી એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ દેવાદાર(સે) ને સંબંધિત નોટીસ(સે) માં દર્શાવેલી રકમ કબજા કરીને નોટીસ મરવાની તારીખથી ૬૦ દિવસની અંદર પસંદ ચુકવણી જણાવવામાં આવે છે.

આઈડીએફસી બેંક લીમીટેડ (યુની કૅપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટ) ની નીચે સહી કરનાર અધિકૃત અધિકારીએ સરકુડી એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ

AAVAS FINANCIERS LIMITED

(CIN:165927RJ2011PLC034297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur, 302020

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of AAVAS FINANCIERS LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned as below. The borrower and Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the AAVAS FINANCIERS LIMITED for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
MAHENDRAKUMAR KUMAVAT KUMAVAT, MAMTA KALURAM DEVI GUARANTOR - MUKESHKUMAR RAMNIVAS JANGID (A/C NO.) LNNAR02220-210174917	10 SEP 24 Rs. 319743/- 4 SEP 24	FLAT NO:- 123, BLOCK NO:- G, FIRST FLOOR, UMANG LAMBHA -1, B/H, POOJA PARTY PLOT, LAMBHA NAROL, NAROL, AHMEDABAD. GUJARAT SUNRISE HOTEL, NR. RASHMI VIHAR, NAROL-ASLALI HIGHWAY, NR. AKRUTI ANGAN, AHMEDABAD, GUJARAT PIN-382440 ADMEASURING 36 SQ.YARD	PHYSICAL POSSESSION TAKEN ON 23 AUG 25
GAUTAMKUMAR PARBATBHAI THESIA, JAYSHANKAR PARBATBHAI THESIA (A/C NO.) UNJET17724-250361027	9 APR 25 Rs. 778069/- 7 APR 25	SURVEY NO.7206 SITUATED AT BAVAVALA PARK, JETPURA GUJARAT (INDIA) 360370 ADMEASURING 111.11 SQ.MTR.	PHYSICAL POSSESSION TAKEN ON 24 AUG 25

Place : Jaipur Date: 27-08-2025 Authorised Officer Aavas Financiers Limited

INDUSIND BANK LIMITED

State Office address: PNA House, 1st Floor, Plot No. 67 and 67/1, Street No. 17, Near ESIC Office, MIDC, Andheri (E), Mumbai-400093

PUBLICATION OF DEMAND NOTICE

Notice Issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

A notice is hereby given that the following Borrowers/ Guarantors have defaulted in the repayment of the below mentioned credit facilities obtained by them from the bank and said facilities have been classified as Non-performing assets by the Bank. Whereas the notices issued to them under section 13(2) of the SARFAESI Act, 2002 through Registered Post on their last known address were returned un-served and as such they are hereby informed by way of public notice about the same. The steps are being taken for substituted service of the notice. The above borrowers, Co-borrowers and/or their guarantor (wherever applicable) are advised to make the payments of outstanding within the 60 days from the date of publication of this notice failing which further steps will be taken as per the provision of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrower's attention is invited to the provisions of section 13 of the said Act, that the borrowers are not entitled to transfer the secured assets by way of Sale, Lease or otherwise without the prior written consent of the Bank.

Sl. No.	Loan A/c Number, Loan Amount, Name of the Borrower/ Co-borrower/ Guarantor / Date of Demand Notice / Amount Outstanding	Description of Property
1	Loan Agreement Number: GRR00830N Loan Amount: Rs.17,00,000/- Date of Demand Notice: 12-08-2025 NPA Date: 06-July-2025 Amount Outstanding: 1,695,565.22/- (INR Rupees Sixteen Lakh Ninety Five Thousand Five Hundred Sixty Five Paise Twenty Two Only) As on 11-July-2025 (Borrower & Mortgagor) 1. Mr. Digvijayshin Mahobatsinh Zala S/O. Mahobatsinh Juvansinh Zala Shree Aadhyashakti Krupa, Rural Housing Board, Quarter No. L-1-79, Bn. Ravi Park, Kalawad Road, Rajkot - 360005 (Co-Borrower) 2. Mrs. Dhamishthaba Digvijayshin Zala W/O. Mr. Digvijayshin Mahobatsinh Zala Shree Aadhyashakti Krupa, Rural Housing Board, Quarter No. L-1-79, Bn. Ravi Park, Kalawad Road, Rajkot - 360005	All That Piece and Parcel of the Constructed Residential Property measuring 97.47 Sq. Mts. Situated at Nana Mauva, Revenue Survey No. 102 p, Gujarat Guh Nirman Board, HALA/1 Estate p House No. L/1/79 at District Rajkot and Sub-District Rajkot, Standing in the name of Mr. Digvijayshin Mahobatsinh Zala. East: Road, West: Block No. L/1/118, North: Block No. L/1/80, South: Block No. L/1/78

Date - 27-08-2025 Sd/-Authorized Officer, For Indusind Bank Limited
Place - Gujarat

JANA SMALL FINANCE BANK

Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Dmliur, Koramangla Inner Ring Road, Next to EGL Business Park, Challengatta, Ahmedabad-360071.

Regional Branch Office: Ground Floor, 208 to 213, 2nd Floor, Shrangli Arcade, Above Saraswat Bank, 100 Feet Anand Nagar Road, Shyamal, Ahmedabad, Gujarat-380015.

Notice of Intention to Sell under Rule 8(5) & (6) of Security Interest Enforcement rules RW Section 13 (8) of SARFAESI Act, 2002.

Whereas you the below mentioned Borrowers, Co-Borrowers, Guarantor and Mortgagors at Column No.2 have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequently to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrowers/ Co-Borrowers/ Guarantors/ Mortgagors as mentioned in column No.3 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of service of notice. That upon failure on the part of the Borrower/ Co-borrower/ Guarantor/ Mortgagor in repaying the loan The undersigned authorized officer of Jana Small Finance Bank Limited has taken possession of the following property mentioned below by exercising of powers conferred under section 13(4) of the SARFAESI ACT on as mentioned in Column No.4. The Borrower/ Co-Borrower/ Guarantor/ Mortgagor in particular are informed and called upon to repay the outstanding balance as mentioned in Column No.5 within 30 days from the date of this notice.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Current Outstanding balance as on 28.08.2025
1	45179420002824	1) Daiya Raghuray Chandulal, 2) Koshti Devaki	10/03/2025	17/05/2025	Rs. 52,08,516.90/- (Fifty Two Lakh Eight Thousand Five Hundred and Sixteen Rupees and Ninety Paise)
2	4525864000110	1) M/s. Shree Sai Sales Agency (Proprietorship Firm), Through Its Proprietor Mr. Jani Sundaral Hiratal, 2) Mr. Jani Sundaral Hiratal, 3) Mrs. Jani Mankudevi Sundaral	11/03/2025	23/05/2025	Rs. 28,41,916.69 (Twenty Eight Lakh Forty One Thousand Nine Hundred and Sixteen Rupees and Sixty Nine Paise)

Please note Borrower/ Co-Borrower/ Guarantor/ Mortgagor are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses within 30 days from the date of Publication of this notice, failing which the above secured assets will be brought for sale by the authorized officer by exercising the powers conferred under Rule 8(6) & Rule 9 of the Security Interest Enforcement Rules 2002.

Date: 27.08.2025, Place: Gujarat Sd/- Authorized Officer, For Jana Small Finance Bank Limited

BAJAJ FINANCE LIMITED

Registered Office: Bajaj Finance Limited, Off Pune-Ahmednagar Road, Viman Nagar, Pune 411014
Branch Office: Bajaj Finance Limited, 1st Floor Rajkumar City Mall Above Canara Bank Ahmedabad Panapur Highway Road Mehsana - 384001
Branch Office: Bajaj Finance Limited, Rajkot - 380001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s.13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/ Guarantors and public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited. For the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./ Name of the Borrower(s)/Mortgagor(s)/Guarantor(s)	Description of Secured Immovable Property	Date of Notice U/s.13(2) and U/s.13(1) Notice Amount and Date of Possession
Loan A/c No.: P496PBL528473	Schedule of property: All the piece and parcel of Shop No. F-2 situated on 1st Floor, Jay Gurudatt Shopping Centre R. S. No. 1990/59 C. S. No. 5855/F/2 Municipal No.6/657-22-2 Mehsana Gujarat 384002 along with proportionate share in common areas (Area adm: 29.6331 Sq. Mtrs.) Boundaries: On East - Shop No. F-3; On West - Shop No. F-1; On North - Common Passage & Gallery; On South - Common Passage & Gallery	17-02-2025 Rs. 34,61,593/- (Rupees Thirty Four Lakhs Sixty One Thousand Five Hundred Ninety Three Only)
2. Bhishebhai R Chaudhari S/o Rughnathbhai M Chaudhari 3. Bhishebhai R Chaudhari D/o Maganbhai Chaudhari Sr. No. 283 At: R/o. 149/K Vachlavas Meghalayasana Mehsana Gujarat 384001 Contact- 9979929777 E-mail-id- bhishebhai@gmail.com	Schedule of property: All the piece and parcel of Shop No. F-2 situated on 1st Floor, Jay Gurudatt Shopping Centre R. S. No. 1990/59 C. S. No. 5855/F/2 Municipal No.6/657-22-2 Mehsana Gujarat 384002 along with proportionate share in common areas (Area adm: 29.6331 Sq. Mtrs.) Boundaries: On East - Shop No. F-3; On West - Shop No. F-1; On North - Common Passage & Gallery; On South - Common Passage & Gallery	24-02-2025 Rs. 59,34,121/- (Rupees Fifty Nine Lakhs Thirty Four Thousand One Hundred Twenty One Only)
Loan A/c No.: P416PLA651811	Schedule of property: All the piece and parcel of Property 1 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 201 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.) Property 2 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 202 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.), along with proportionate share in common areas	24-02-2025 Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only)
1. Sonal Enterprise Bajaj Finance Ltd. Prop. Bhishebhai Rughnathbhai Chaudhari At: R/o. Meghalayasana 149 K Mehsana Gujarat 384001 Contact- 9979929777 E-mail-id- bhishebhai@gmail.com Also at: R/o. Shop No. F-2 1st Floor Jay Gurudatt Shopping Centre Municipal No.6/657-22-2 Ward No. 2, C. S. No. 5855/F/2 Plot No. 4 Survey no. 1990/59 Plot No.3 to 14 Moje Mehsana Municipality Dist. Mehsana -384001	Schedule of property: All the piece and parcel of Shop No. F-2 situated on 1st Floor, Jay Gurudatt Shopping Centre R. S. No. 1990/59 C. S. No. 5855/F/2 Municipal No.6/657-22-2 Mehsana Gujarat 384002 along with proportionate share in common areas (Area adm: 29.6331 Sq. Mtrs.) Boundaries: On East - Shop No. F-3; On West - Shop No. F-1; On North - Common Passage & Gallery; On South - Common Passage & Gallery	24-02-2025 Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only)
2. Dhanuben Paliya W/o Hasmukhbhai At: R/o. Ghanshyam Nagar 1 6 Corner Near Nanda Hall Kothari Jay Road Rajkot Bhaktinagar Rajkot Gujarat 360002 Contact- 9727671707 E-mail-id- isonalenterprise@gmail.com	Schedule of property: All the piece and parcel of Property 1 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 201 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.) Property 2 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 202 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.), along with proportionate share in common areas	24-02-2025 Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only)
3. Hasmukhbhai Paliya S/o Dilubhai At: R/o. Sadguru Apartment Flat No. 201 Shyamal Vihar Society Opp. Rajpath Snooker Satya Sai Road Rajkot Gujarat 360001 Contact- 9727671707 E-mail-id- isonalenterprise@gmail.com	Schedule of property: All the piece and parcel of Property 1 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 201 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.) Property 2 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 202 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.), along with proportionate share in common areas	24-02-2025 Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only)
4. Sonal Exim thr its partners. a. Hasmukhbhai Paliya b. Dhanuben Paliya At: R/o. Muridhar Weigh Bridge Near Muridhar Weigh Bridge & Jalaram Kolsa Bhavnagar Road HP Petrol Pump Aji Rajkot Gujarat 360003 Contact- 9727671707 E-mail-id- isonalenterprise@gmail.com	Schedule of property: All the piece and parcel of Property 1 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 201 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.) Property 2 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 202 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.), along with proportionate share in common areas	24-02-2025 Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only)
5. Ramkhai Paliya S/o Dilubhai At: R/o. Flat No. 202 Sadguru Complex Shyamal Vihar Nana Mauva Road Satyasal Road Rajkot Gujarat 360005 Contact- 9727671707 E-mail-id- isonalenterprise@gmail.com	Schedule of property: All the piece and parcel of Property 1 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 201 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.) Property 2 - R. S. No. 43/4 paiki Plot No. 34 35 TPS No.3 F P No. 18 paiki Shree Sadguru Complex Flat No. 202 second floor, Panamava Rajkot 360005 (Area adm. 530 Sq Ft.), along with proportionate share in common areas	24-02-2025 Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only)

Date : 27-08-2025 Sd/-Authorized Officer, Bajaj Finance Limited
Place : Gujarat

BAJAJ FINANCE LIMITED

Registered Office: Bajaj Finance Limited, Off Pune-Ahmednagar Road, Viman Nagar, Pune 411014
Branch Office: Bajaj Finance Ltd, 1st Floor, Pranav Complex, Milan Talkies Road, Above Vodafone, Surendranagar, Gujrat, 363009
Branch Office: Bajaj Finance Ltd, 3rd Floor, Universal Business Centre, Near Madhuban Circle, Subhash Chandra Bose Marg, Surat, Gujrat, 395009

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s.13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/ Guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited. For the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan A/c No./ Name of the Borrower(s)/Mortgagor(s)/Guarantor(s)	Description of Secured Immovable Property	Date of Notice U/s.13(2) and U/s.13(1) Notice Amount and Date of Possession
Loan A/c No.: SJBRL48738101, SJBRL49538999 & SJBRLH1054840	All That Piece And Parcel Of The Non-agricultural Property Described As: Eastern Side Land Of Plot No 41 Paiki Admeasuring 123.56 Sq. Mt. of Thangadi City Survey Number 1448 Paiki Situated At Mangaldeep Society, Dholeswar Plot, At Thangadi, Taluka Thangadi, Dist. Surendranagar	29/11/2023 Rs. 51,11,358/- (Rupees Fifty-one Lakh Eleven Thousand Three Hundred and Fifty-Eight Only) as on 10/11/2023
Mixref Refractories Industries (Co-borrower) through its Proprietor/Authorized Signatory/Managing Director) At :- Mixref Refractories Industries, Jai Ambe Society, Thangadi-363530	Bound As: East - 20 Feet Road, West: Plot No 47, North: Land of Plot No 41, South: Adjoining City Survey No 1455 And Plot No 42.	23/08/2025
Faridkhan N Kureshi (Co-borrower) & Mahebbukhan F Kureshi (Co-borrower) Both At :- Mangaldeep Society, Dholeswar Plot, Thangadi-363530	Bound As: East - 20 Feet Road, West: Plot No 47, North: Land of Plot No 41, South: Adjoining City Survey No 1455 And Plot No 42.	23/08/2025
Loan A/c No.: 4280H139479191 & 4280H139480990	All That Piece And Parcel Of The Property Bearing Plot No.74 Admeasuring 58.53 Sq. Mtrs. in "Shiv Nagar Society" Situated At City Survey No. 1034 Admeasuring 14376.77 Sq. Mtrs. of Moje Village Bhestan City of Surat. Bound As - North: - Property No.73, South: - Property No.75, East: - Property No.81, West: - Society Road	28/12/2024 Rs. 43,66,392/- (Rupees Forty-three Lakh Sixty-Six Thousand Three Hundred and Ninety-Two Only) as on 27/12/2024
Tejendra Harishbhai Patel (Borrower) At :- Flat 304 Umiya Apt Patel Fahya Bestan Surat Gujarat 395009		24/08/2025
Tanvi Jari (Co-borrower) At:- No 59 Solapur Compound Vibhag 1 Udhna Surat Gujarat 394210		24/08/2025
Pankikumar Harishbhai Patel (Co-borrower) At:- 304, Patel Fahya, Umiya Apartment, Bhestan, Surat Gujarat 395023		24/08/2025

Place : Gujarat Date : 27.08.2025 Sd/-Authorized Officer, Bajaj Finance Limited

IDFC FIRST BANK Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L651102N1204PLC09792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031, TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the authorized officer of IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

The Borrower/Co-Borrowers/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/Guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this notice.

Loan Account Number	Borrower/s/ Co-Borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (Rs.)	
62500142	1. Bakaji Tharaj Thakor, 2. Thakor Kankuben	All That Piece And Parcel Of Land Along With Structure Standing There On Being The Residential Property Out Of Kahirpur Gram Panchayat New Property No. 1168 And Old Property No. 994 And House No. 994 In Old Gamtal, Total Admeasuring 600.00 Sq. Ft., Situated In The Sim Of At Kahirpur Taluk: Vadnagar, District: Mahesana State: Gujarat-384355, And Bound As: East: Temple Of Jogannamta Ji: West: Rasto North: House Of Thakor Jigaraj Kacharaj South: Rasto	24.05.2025	Rs. 3,17,234.03/-	21-08-2025 Possession
22883421	1. Ashrafbhai Rahimbhai Mankojyia, 2. Hamidabehn Ashrafbhai Mankojyia, 3. Ladsben Rahimbhai Mankojyia	All That Piece And Parcel Of Land Along With Structure Standing There On Being The Residential Property Out Of Mumnanvas Gram Panchayat Property No. 104 In Old Gamtal, Total Admeasuring 650-00 Sq. Feets. Situated In The Sim Of Mumnanvas, Tal: Vadgam, District: Banaskantha, State: Gujarat-385120, And Bound As: East: Public Road West: House Of Mankojyia Jamalabhai Kalubhai North: House Of Parsani Mahammadbhai Pirabhai South: House Of Mankojyia Yunushbhai Rahimbhai	09.04.2025	Rs. 1,53,191.68/-	21-08-2025 Possession

The Borrower/ Co-borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date : 21-08-2025 Sd/-Authorized Officer, IDFC FIRST Bank Limited
Place : Gujarat (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

NEOGROWTH CREDIT PRIVATE LIMITED

Registered office: Times Square, Tower E, 9th Floor, Andheri Kuria Road, Marol, Andher East 400059; T: 91 22 4921 9999 www.neogrowth.in; CIN: U1504MH1993PTC251544

E-AUCTION/SALE NOTICE APPENDIX-IV-A (See proviso to rule 8(6))

E-AUCTION NOTICE FOR SALE OF IMMOVABLE ASSETS

Under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Read With Proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given for conducting Auction sale under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and Rules 8(6) & 9 of the Security Interest (Enforcement) Rules 2002 of the immovable properties, mortgaged to the Neogrowth Credit Private Limited (hereinafter referred to as the "Secured Creditor"). Whereas the below mentioned borrower failed to repay the loan amount to the Secured Creditor within 60 days from the date of the notice issued by its authorized officer under section 13(2) of the SARFAESI ACT 2002.

The physical possession of the below mentioned mortgaged property was taken by the Authorized Officer of Neogrowth Credit Private Limited pursuant to the powers vested in it under the provisions of Rule 8(1) of the Security Interest (Enforcement) Rules 2002 and under the provisions of section 13(4) and in exercise of the powers conferred thereunder.

The under signed being the Authorized Officer of Neogrowth Credit Private Limited has decided to sell the scheduled property on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis for recovery of outstanding dues along with the applicable interest and other charges together with interest and other contractual dues to the Secured Creditor from below mentioned Borrowers and Guarantors.

Sr.	Loan Account/App ID and Name & Address of the Borrower/Co-borrower/Guarantor	Outstanding Dues in Rs.	Demand Notice Date Possession Date	Reserve Price EMD
1.	Loan Account/App ID 1245692, 1248387 & 1241195 1. Collegian Sandwich (A Proprietorship Firm through its Proprietors/Authorized Signatory) at 577, Paiki 1/3 GF Opp Gujarat College Nr. Oriental Club RC, Corner Building Ellisbridge Ahmedabad, Ahmedabad-380007 Gujarat. Also At: Flat No. 301, 3rd Floor, Block No. C2, Ratan Ruchi Vatika, Opp. Padmavati Nagar, Society, Chandranagar, Opp. Padmavati Nagar Society, Ahmedabad 380007 Gujarat. 2. Devisinh Tejshin Rajput & 3. Pratap Bai, Sr. No. 2 & 3 Both R/o: C/2301, Ratan Ruchi Vatika Apt, Near Rangasagar Flat, Chandranagar, Ahmedabad-380007 Gujarat.	Rs. 1,08,02,870.97/- (Rupees One Crore Eight Lakh Two Thousand Eight Hundred Seventy Seven Paise Ninety Seven Only) due as on 17.06.2024	19.06.2024 27.08.2024	Rs. 56,50,000/- (Rupees Fifty Six Lakh and Fifty Thousands Only) Rs. 5,65,000/- (Rupees Five Lakh and Sixty Five Thousands Only)
2.	Loan Account/App ID 13259957-1291508-1328068 1. Maa Shakambari Fashion, (A Proprietorship Firm through its Proprietors/Authorized Signatory) at Shri Brihanam Pinam Mandir, Ground Floor, Plot No-42, Shop No-3, Gaytri Nagar Society, Parvat Road, Parvat Path, Surat - 395010 Gujarat, Mob. No.:- +91-8905040296/ 2. VISHALKUMAR, S/O Pawan Kumar Choudhary, 3. BEENA DEVI CHOUDHARY, W/O Pawan Kumar Choudhary, All 1 to 3 A/R/O Flat No F/202, Silicon Flats, Chorsai, Parvat Gam, Parvat Surat - 395010 Gujarat.	Rs. 49,04,472.01/- (Rupees Forty Nine Lakh Four Thousand Four Hundred Seventy Two Paise One Only) due as on 11.12.2024	31.12.2024 12.03.2025	Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only) Rs. 2,80,097/- (Rupees Two Lakh Eighty Thousands and Ninety Seven only)

Description of Secured Assets (Immovable Property): All that piece and parcel of property bearing Flat No. 301 on 3rd Floor of Block No. C-2, Admeasuring 122 Sq. Yards i.e. 102.11 Sq. Meters Super Built-Up Area With Undivided Land Share Admeasuring 28.27 Sq. Meters in the scheme known as "Ratanruchi Vatika" Constructed on Along Bearing Final Plot No. 36/A1, 36/A2/2 of Town Planning Scheme No.22, Survey Nos.36/A1, 36/A2/2, Situated At Moje Padli, Taluka Sabarmati, Registration District Ahmedabad And Sub-District Ahmedabad-4 (Paldi), Ahmedabad-380007 Gujarat, Bounded By: East - 25 Feet Society Road, West: Flat No. C/2/302, North: Flat No. C/2/304, South-Block No. C/1.

(a) Last date of submission of bids: 08.09.2025 at 5:00 PM, at E auction Website Address <https://www.bankauctions.com>, Neogrowth Credit Private Limited, Office 305-306, Raindrops Buildings Opp. Yes Bank, C G Road Ahmedabad - 380006.
(b) Time & Place of opening of bids/auction: 09.09.2025 at 10:00 AM, at E auction Website Address <https://www.bankauctions.com>, Neogrowth Credit Private Limited Office 305-306, Raindrops Buildings Opp. Yes Bank, C G Road Ahmedabad - 380006

For any other information, Mr. Pratik Verma, Authorized Officer (Mobile No. +91-9819325685) may be contacted at the above address.

Loan Account/App ID	Name & Address of the Borrower/Co-borrower/Guarantor	Outstanding Dues in Rs.	Demand Notice Date Possession Date	Reserve Price EMD
2.	Loan Account/App ID 13259957-1291508-1328068 1. Maa Shakambari Fashion, (A Proprietorship Firm through its Proprietors/Authorized Signatory) at Shri Brihanam Pinam Mandir, Ground Floor, Plot No-42, Shop No-3, Gaytri Nagar Society, Parvat Road, Parvat Path, Surat - 395010 Gujarat, Mob. No.:- +91-8905040296/ 2. VISHALKUMAR, S/O Pawan Kumar Choudhary, 3. BEENA DEVI CHOUDHARY, W/O Pawan Kumar Choudhary, All 1 to 3 A/R/O Flat No F/202, Silicon Flats, Chorsai, Parvat Gam, Parvat Surat - 395010 Gujarat.	Rs. 49,04,472.01/- (Rupees Forty Nine Lakh Four Thousand Four Hundred Seventy Two Paise One Only) due as on 11.12.2024	31.12.2024 12.03.2025	Rs. 28,00,973/- (Rupees Twenty Eight Lakh Nine Hundred and Seventy Three Only) Rs. 2,80,097/- (Rupees Two Lakh Eighty Thousands and Ninety Seven only)

Description of Secured Assets (Immovable Property): All That Piece And Parcel Of Flat No. F-202 On The 2nd Floor Admeasuring 931 Sq. Ft. i.e. 86.52 Sq. Mts. Super Built Up Area, & 669.80 Sq. Ft. i.e. 62.23 Sq. Mts. Built Up Area, Along With Undivided Share In The Land of "Silicon Flats, Of-G Building", Situate At Revenue Survey No. 26/1 + 2, Block No. 33 Admeasuring Hecor Aare 02-45 85 Sq. Mts. i.e. 24585 Sq. Mts., Draft Town Planning Scheme No. 61 (Parvat-Gododar), Final Plot No. 33 Admeasuring 15980.25 Paiki As Per 7/12 Admeasuring 12650.77 Sq. Mts. Paiki 8223 Sq. Mts., of Moje Parvat, City of Surat, Surat - 395010 Gujarat And Bounded By: East-Block No. 33 Paiki Society, West- Road, North- Road, South- Parvat.

(a) Last date of submission of bids: 24.09.2025 at 5:00 PM, at E auction Website Address <https://www.bankauctions.com>, Neogrowth Credit Private Limited, at Times Square, Tower E, 9th Floor, Andheri Kuria Road, Marol, Andheri East 400059.
(b) Time & Place of opening of bids/auction: 25.09.2025 at 10:00 AM, at E auction Website Address <https://www.bankauctions.com>, Neogrowth Credit Private Limited, at Times Square, Tower E, 9th Floor, Andheri Kuria Road, Marol, Andheri East 400059.

For any other information, Mr. Pratik Verma, Authorized Officer (Mobile No. +91-9819325685) may be contacted at the above address.

STAYTORY 15/30 DAYS NOTICE UNDER RULE 8(6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The Borrower/ Co-Borrowers/guarantors/mortgagors are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before auction, failing which the auction of mortgaged property mentioned above shall take place and balance dues if any shall be recovered with interest/cost.

Date: 26.08.2025, Place: Gujarat Sd/-Authorized Officer, M/s NeoGrowth Credit Private Limited

Indian Bank

K Shyam Avenue, Opp. Janta Hospital, Near Railway Mala, Patan-384265
Tel.: 02766 220523

APPENDIX-IV [SEE RULE 8(1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and

Govt eases wheat stock holding norms to curb prices

SANDIP DAS
New Delhi, August 26

THE GOVERNMENT ON Tuesday relaxed the wheat stock holding norms for wholesalers, small and big chain retailers, and processors in a bid to prevent any price rise in the festive season.

"As part of continuous efforts to moderate prices of wheat before the upcoming festive season, the central government has decided to revise the wheat stock limit applicable until 31st March 2026," the food ministry said in a statement.

The ministry stated that it's maintaining a close watch over the stock position of wheat to control prices and ensure easy availability in the country.

According to the revised norms, wholesalers are allowed to maintain wheat stock up to 2,000 tonnes instead of 3,000 tonnes, retailers can hold 8 tonnes for each outlet instead of 10 tonnes, while big chain retailers can hold eight tonnes

According to the revised norms, wholesalers are allowed to maintain wheat stock up to 2,000 tonnes instead of 3,000 tonnes

for each outlet instead of 10 tonnes earlier.

The flour millers and food processing will be allowed to maintain 60% instead of 70% of their monthly installed capacity multiplied by the remaining months of this fiscal year.

"The move by the food ministry may not have much impact on prices as there are ample supplies of wheat in the market and the government is aiming to maintain availability in the market," Navneet Chitlangia, president, Roller Flour Millers Federation of India, told FE.

In 2025, the government revised wheat stock limits

twice - February 20, reducing limits to 250 tonne for traders and four tonnes per retail outlet, and then on May 27, increasing limits to 3,000 tonnes for traders and 10 tonnes per retail outlet, with the latest order valid until March 31, 2026.

Meanwhile, the food ministry has approved reserve price of wheat under open market sale (OMSS) to bulk buyers such as flour millers from surplus stocks of Food Corporation of India (FCI) at Rs 2550/quintal for 2025-26 against the minimum support price (MSP) of Rs 2425/quintal for the season.

However, open market sale of wheat for bulk buyers is yet to commence, while the FCI currently has 33.79 million tonne (MT) of wheat against a buffer of 20.52 MT for October 1.

The food ministry has asked the wheat stocking to declare the wheat stock limit on the food ministry's portal weekly.

Prices of pulses rule below MSP

SANDIP DAS
New Delhi, August 26

A SURGE IN cheap imports from Myanmar, Mozambique, Tanzania and Canada, and robust harvest prospects have dampened mandi prices of key pulses — tur, urad, masoor and chana.

The prices are currently ruling below the minimum support price (MSP).

Trade sources told FE that mandi prices of imported urad and chana are currently ruling around MSP of ₹7,800/quintal and ₹5,650/quintal respectively.

However in case of tur, masoor and moong, market prices of imported pulses are ruling 10% to 20% below the MSP of respective varieties.

This may, according to traders, discourage farmers from sowing chana and masoor in the forthcoming rabi or winter season if the prices continue to rule below the benchmark price.

Traders and processors

have urged the government to impose import duties on yellow peas and other pulses varieties so that landed cost of pulses are not below MSP and farmers are encouraged to grow more pulses.

"The fall in prevailing mandi prices of most of the pulses varieties should be curbed through rising import duty so that farmers get remunerative prices and consider expanding area under pulses in the coming rabi season," Satish Upadhyay, secretary, India Pulses and Grains Association, told FE.

India has imported a record 7.34 MT of pulses in 2024-25. Currently duty free imports of yellow peas, tur and urad has been allowed till March 31, 2026, bengal gram and masoor has imported duty of 10% valid till end of FY26.

India imports about 15% to 18% of its annual pulses consumption mostly from Africa, Myanmar, Tanzania, Malawi, Mozambique, Canada, Russia and Australia.

HC dismisses PILs against land development

THE BOMBAY HIGH COURT on Tuesday dismissed two public interest litigations (PILs) challenging the government's decision to permit private development of reclaimed

land at the Bandra Reclamation by the Adani Group.

The petitions filed by activist Zoru Bathena and the Bandra Reclamation Area Volunteers Organisation (BRAVO)

challenged the Maharashtra State Road Development Corporation's (MSRDC) plan to allow private development on the reclaimed land.

PTI

VALIANT LABORATORIES LIMITED
CIN: L24299MH2021PLC365904
Registered Office: 104, Udyog Kshetra, Mulund-Goregaon Link Road, Mulund (W), Mumbai - 400080 | Tel No.: 022-49712001 / 49717220 / 49717221
Email: investor@valiantlabs.in; Website: www.valiantlabs.in

INFORMATION REGARDING 4th ANNUAL GENERAL MEETING SCHEDULED THROUGH VIDEO CONFERENCING / OTHER AUDIO VISUAL MEANS

NOTICE IS HEREBY GIVEN THAT the 4th Annual General Meeting ("AGM") of the Members of Valiant Laboratories Limited ("the Company") will be held on **Thursday, September 25, 2025 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice convening AGM.

The Ministry of Corporate Affairs ("MCA"), vide its General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 read with all the subsequent circulars issued in this regard, the latest being General Circular No. 9/2024 dated September 19, 2024 ("MCA Circulars") and the Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/CFD/CFD-PO-D-2/P/CIR/2024/133 dated October 3, 2024 and other applicable circulars ("SEBI Circulars"), have allowed the Companies to conduct the AGM through VC or through OAVM upto September 30, 2025. The AGM of the Company is being held through VC/OAVM facility as per the instructions mentioned in the Notice of AGM.

- Dispatch of Notice of AGM and Annual Report:** In line with the aforesaid MCA Circulars and SEBI Circulars, Notice calling the AGM along with the Annual Report for FY 2024-25, inter-alia, including e-voting details, will be sent only through electronic mode to those Members whose email addresses are registered with the Company/ Depositories. Additionally, in accordance with Regulation 36(1)(b) of the Listing Regulations, the Company is also sending a letter to Members whose e-mail ids are not registered with Company/RTA/Depository Participant providing web link of the Company's website www.valiantlabs.in from where the Annual Report for financial year 2024-25 can be accessed. The Notice can also be accessed from the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of NSDL (agency for providing the Remote e-Voting facility) at www.evoting.nsdl.com.
- Manner of registering/updating email address:** Members holding shares in dematerialized mode, who have not registered/updated their email address, are requested to register/update the same with the Depository Participant(s) where they maintain their demat accounts. Members holding shares in Physical mode, who have not registered/updated their email address, are requested to submit details in prescribed Form ISR-1, ISR-2, ISR-4 ("KYC Forms") and other relevant forms to MUFJ Intime India Private Limited, the Registrar and Share Transfer Agent of the Company at their address - C 101, 247 Park, L. B. S. Marg, Vikhroli (West), Mumbai, Maharashtra or by sending an email to: mt.helpdesk@in.mfms.mufj.com. Shareholders may download the KYC forms from the Company's website at www.valiantlabs.in.
- Manner of casting votes through e-voting:** The Company will be providing remote e-voting facility to all the Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM. For this purpose, the Company has made an arrangement with National Securities Depository Limited (NSDL) for facilitating voting through electronic means. Manner for voting remotely or through e-voting at the AGM for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their e-mail addresses will be provided in the Notice of AGM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

In case of any queries, with respect to remote e-voting or e-voting at the AGM, you can address at evoting@nsdl.co.in.

By order of the Board of Directors
For Valiant Laboratories Limited
Sd/-
Akshay Gangurde
Company Secretary

Date: 27.08.2025
Place: Mumbai

SPRAYKING LIMITED
(Formerly Known as Spraying Agro Equipment Limited)
Corporate Identity No. (CIN): L29219GJ2005PLC045508
Regd. Office: Plot No. 4009 & 4010, GIDC, Phase III Dared Jannagar, Udyog Nagar, Jannagar, Kalavad, Gujarat, India, 361004 • Tel No.: +91-9328377772, 9328427772
E-mail ID: cssprayingagro@gmail.com • Website: https://spraying.co.in/

NOTICE

Notice is hereby given that:

A. ANNUAL GENERAL MEETING:

The Notice is hereby given that Twenty First Annual General Meeting (AGM) of Spraying Limited (Formerly known as Spraying Agro Equipment Limited) will be held on **Thursday, September 18, 2025 at 12:30 P.M. (IST)** through Video Conference (VC)/Other Audio-Visual Means (OAVM) to transact the business specified.

The Notice of AGM along with the Annual Report for the financial year (F.Y) 2024-25 has been sent to Members in electronic form to the Email-IDs registered with their Depository Participants (in case of electronic shareholding)/the company's Registrar and share transfer Agent (in case of physical shareholding). For members whose Email IDs are not registered, we request shareholders to update their email ids with the depositories/RTA as soon as possible. The Notice and Annual Report may also be accessed on the website of the company at www.spraying.co.in and website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

B. REMOTE E-VOTING:

In compliance with the provision of Section 108 of the Companies Act, 2013 read with the rules made there under and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Company has offered remote e-voting facility for transacting the business through National Securities Depository Limited (NSDL) to enable the members to cast their votes electronically. Necessary arrangements have been made by the company with NSDL to facilitate e-voting. The details pursuant to the act are as under:

- The e-voting period will commence on Sunday, September 14, 2025 (9:00 A.M.) and ends on Wednesday, September 17, 2025 (5:00 P.M.) IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date Thursday, September 11, 2025. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- Any person who becomes a member of the Company after dispatch of Notice and holding shares as on cut-off date may write to NSDL on the e-mail ID i.e. evoting@nsdl.co.in requesting for the User ID and password. If the member is already registered with NSDL for e-voting, the member can use the existing User ID and Password for casting their vote through Remote e-voting. The detailed procedure pertaining to the User ID and Password is also provided in the Notice of the AGM.

For more information, kindly refer Notice of the meeting available on the company's website and NSDL.

C. BOOK CLOSURE:

Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer books shall remain closed from Thursday, September 11, 2025 to Wednesday, September 17, 2025 (both days inclusive) for the purpose of 21st Annual General Meeting.

By order of the Board of Directors
For, **SPRAYKING LIMITED**
(Formerly known as Spraying Agro Equipment Limited)
Sd/-
Managing Director
DIN: 00414604

Place: Jannagar
Date: August 26, 2025

HIMACHAL PRADESH INFRASTRUCTURE DEVELOPMENT BOARD
(Government of Himachal Pradesh)
Regd Office: New Himrus Building, Circular Road, Shimla-171001
Telephone: (0177) 2626696, 2627312

EXPRESSION OF INTEREST

The Government of Himachal Pradesh through H.P. Infrastructure Development Board (HPIDB) invites Expression of Interest for the Empanelment of Merchant Bankers-cum-Arrangers-cum-Advisors to assist & advise the designate HP Government PSUs/ Organizations in raising debt through loans and bond issuances. The empanelment will create a pool of financial institutions that can be engaged on a case-by-case basis to provide a range of services, including structuring, advising, arranging, and executing debt raising transactions.

Interested bidders may send their EOI alongwith other details as per notice inviting EOI available on the HPIDB website <http://himachalservices.nic.in/hpidb/> or contact at the address given below. For further updates, please visit our website periodically, all updates shall be posted on website only. **The last date for submission of EOI is 15.09.2025 upto 1600 hours.**

FOR FURTHER INFORMATION, PLEASE CONTACT:
Chief General Manager
Himachal Pradesh Infrastructure Development Board
New Himrus Building, Circular Road, Himland
Shimla-171001, Himachal Pradesh, India
Phone No.: +91 177-2626696, 2627312
Email: hpidb-hp@nic.in

DELPHI

DELPHI WORLD MONEY LIMITED
CIN: L65990MH1985PLC037697
Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, Vidyanaagri Marg, Kalina, Santacruz (East), Mumbai 400 098.
Tel: +91-22-62881500, | Email: corp.relations@ebixcash.com, Website: www.indiaforexonline.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to the Securities and Exchange Board of India ("SEBI") circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 02nd July, 2025 ("SEBI Circular"), a Special window has been opened for a period of 6 (six) months from 07th July, 2025 till 06th January, 2026 ("said period") for the shareholders for re-lodgement of transfer deeds, which were lodged prior to the deadline of 01st April, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

The eligible shareholders may submit their request to the Company at corp.relations@ebixcash.com or Registrar and Share Transfer Agent (Bigshare Services Private Limited) at investor@bigshareonline.com.

During the said period, the shares that are re-lodged for transfer shall be issued only in dematerialized (demat) mode. Due process shall be followed for such transfer-cum-demat requests.

The SEBI Circular can be accessed at: https://www.sebi.gov.in/legal/circulars/jul-2025/ease-of-doing-investment-special-window-for-re-lodgement-of-transfer-requests-of-physical-shares_94973.html

FOR DELPHI WORLD MONEY LIMITED
Sd/-
VINAY SINGH
DATE: 25TH AUGUST, 2025 COMPANY SECRETARY & COMPLIANCE OFFICER
PLACE: NOIDA M. No. A44928



DELHI DEVELOPMENT AUTHORITY

Fostering Public-Private Engagement for transforming Delhi

RFP for 5 Star Hotel Project in Sector 23, Dwarka, Delhi

The Delhi Development Authority (DDA) intends to allot a land parcels on license fee basis, located in **Sector 23, Dwarka, New Delhi** for the development and operation of a 5 Star Hotel.

The development control norms will be as per MPD 2021 and Unified Building Bye-Laws 2016. The Star Rating guidelines as per Ministry of Tourism shall be applicable.

The Key dates of the RFP are as follows:

- Publication of RFP- August 29, 2025
- Site Visit Dates- August 29, 2025 to October 29, 2025
- Pre Bid Date and Time- 11:00 AM on September 11, 2025
- Last Date of Submission of Queries- September 12, 2025
- Bid Due Date and Time- 12:00 Noon of October 30, 2025

The RFP and the Licence Deed can be downloaded from:
<https://dda.gov.in/tenders>

Key Site Details:

Land Area — Around 2.524 acres
Located in Sector 23, Dwarka

Site Coordinates — 28.5659332, 77.0404613

FAR — 375

Ground Coverage — 40%

Land Status — Vacant

Mode of Allotment — License fee basis

License Period — 55 Years (including construction period)

For site visits, please contact:
Mr. Rahul Dev Sampayan (EE) DDA on +91 94318 90236

For queries contact:
Dr. Mannan Akhtar, (IAS, Commissioner (LD), DDA on +91 11 2469 8350